

IN THE NATIONAL COMPANY LAW TRIBUNAL, NEW DELHI
COURT-V
(Division Bench)

Item No.-508
Appeal-297/252/ND/2023

IN THE MATTER OF:

Income Tax Officer, Ward 25(3), New Delhi

....Applicant

Vs.

RoC & Ors. (M/s Travelonn Tourism Pvt. Ltd.)

.....Respondent

SECTION

U/s 252

Order delivered on 08.05.2024

CORAM:

SHRI MAHENDRA KHANDELWAL,
HON'BLE MEMBER (JUDICIAL)

Dr. SANJEEV RANJAN,
HON'BLE MEMBER (TECHNICAL)

PRESENT:

For the Applicant :

For the Respondent :

For the IT Dept. : Mr. Puneet Rai, Sr. Standing Counsel, Mr. Rishabh Nangia, Jr. Standing Counsel, Mr. Ashvini Kumar, Mr. Nikhil Jain, Advs.

For the RoC : Ms. Jyoti Khurana, Adv.

HYBRID HEARING (PHYSICAL & VC)

ORDER

Ld. Counsel on behalf of Income Tax Department is present and submitted that in terms of order dated 28.02.2024, they have served the Respondents through publication and has filed the proof of service. However, the same is not reflected on e-portal of the Tribunal. Ld. Counsel for the IT Department sought time to file assessment order and demand notice. No one is present on behalf of Respondents (other than RoC). Proxy Counsel on behalf of RoC is present. List the matter on **31.07.2024**.

Sd/-
(Dr. SANJEEV RANJAN)
MEMBER (T)

Sd/-
(MAHENDRA KHANDELWAL)
MEMBER (J)